NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 127(ND)11 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE COMPANY: M/s. Ms. Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

Chandrashekhas Machant Shafhas

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Respondent.

ORDER

The total remittance made by the respondents to petitioner no.3 is still disputed. The respondent seeks to adjust certain amount towards expenses incurred on Petitioners 1 & 2. This cannot be permitted.

2. In view of the same, we direct the respondent to comply with the letter and spirit of order dated 03rd June, 2013. Detailed statement be filed by both the parties and exchanged, so that this Bench can come to a conclusion as to whether there is any outstanding liability towards petitioner no.3.

Contd/-....

- 3. Respondent undertakes to deposit Rs.20,000/- within two weeks from today directly in the account of his mother, Petitioner no.3. The full and final settlement shall be made by him on or before 30th September 2016. Any default shall make the respondent liable for contempt.
- 4. It is also pointed out that the MoU arrived at between the parties has not been acted upon fully. The counsels are directed to look into this aspect and work out how to implement the same.

5. To come up on 25.10.2016.

(Ina Malhotra) Member Judicial

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(R.Varadharajan) Member Judicial